FCRA registration of NGOs

1815. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has recently cancelled registration of about 1800 NGOs and institutions due to non-submission of annual reports on fund transaction;
- (b) if so, what special measures Government proposes to take to ensure that annual returns are filed at the end of every year failing which bank transactions are automatically freezed and registration put under suspension;
- (c) whether Government had cancelled registration of other NGOs/institutions in previous years also for similar reasons; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) Yes, Sir. Certificates of registration of 1808 FCRA registered Associations have been cancelled recently for non-submission of mandatory Annual Returns for the year 2017-18.

- (b) The Foreign Contribution (Regulation) Act, 2010 and rules made there under provide that all FCRA NGOs/Associations have to file Annual Returns on time. The non-compliant NGOs are issued notices and reminders through the online mechanism. Further action like suspension and cancellation of Registration Certificate are also taken against non-compliant NGOs.
- (c) and (d) Yes, Sir. Registration certificates of approximately 14500 associations have been cancelled during the last five years. Details of such cancelled registrations are available in the public domain on the web portal of FCRA *i.e.* www.fcraonline.nic.in.

Action plan to eradicate Naxalism

†1816. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many security personnel have lost their lives during the last three years in the Naxal-affected areas of the country;

[†]Original notice of the question was received in Hindi.